

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 30/9/NCLT/AHM/2017

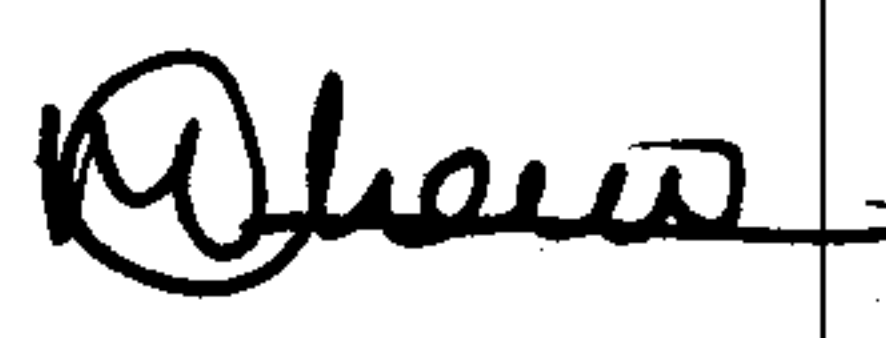

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: United Projects Constructions Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NILESH SINGH CHOUHAN	Advocate	Applicant	
2.	Dharmik Barot for Mr. Tarak Wameeni for Mr. Munshi	Advocate	Respondent	

ORDER

Learned Advocate Mr. Nilesh Singh Chouhan i/b Dalal Associates present for Operational Creditor/ Petitioner. Learned Advocate Mr. Dharmik Barot i/b M. Munshi & Associates present for Respondent.

As per the directions vide order dated 27.11.2017 of this Tribunal, both side submitted copies of affidavits and documents which they have filed before the Hon'ble NCLAT.

Petitioner requested for some time.

List the matter on 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.